

(Shri Raj Bahadur): I beg:

(i) to re-lay on the Table a copy each of the following Notifications:—

(a) The Shipping Development Fund (Loans) Rules, 1961 published in Notification No. G.S.R. 494, dated the 8th April, 1961, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958. (*Placed in Library. See No. LT-2924/61.*)

(b) Notification No. T.102-41/57 published in Himachal Pradesh Gazette, dated the 8th April, 1961 making certain amendment to the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939. (*Placed in Library. See No. LT-2933/61.*)

(ii) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 making certain amendments to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh:

(a) Notification No. H(T)14-427/59, dated the 3rd December, 1960.

(b) Notification No. T.26-53/57, dated the 3rd December, 1960.

(c) Notification No. T.102-41/56-II, dated the 27th April, 1961. (*Placed in Library. See No. LT-3020/61.*)

(iii) to lay on the Table a copy of Notification No. S.O. 1015, dated the 6th May, 1961 containing corrigendum to Notification No. S.O. 44, dated the 7th January, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. (*Placed in Library. See No. LT-3021/61.*)

GOVERNMENT RESOLUTION RE: AWARD ON DISPUTE CONCERNING EXPLOITATION OF SAMBHAR LAKE RESOURCES

Shri Raj Bahadur: On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of Government Resolution No. 20(3)/57-Salt, to be published in the Gazette, dated the 12th August, 1961 regarding the award on the dispute concerning the amount of compensation to be paid by the Government of India to the Government of Rajasthan for exploitation of Sambhar Lake resources and the former's decision thereon. (*Placed in Library. See No. LT-3022/61.*)

NOTIFICATION UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING CORPORATION ACT, 1956

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Notification No. G.S.R. 799, dated the 17th June, 1961 issued under the Agricultural Produce (Development and Warehousing) Corporation Act, 1956. (*Placed in Library. See No. LT-3023/61.*)

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 684, dated the 16th May, 1961, as corrected by Notification No. G.S.R. 749, dated the 3rd June, 1961.

(ii) Notification No. G.S.R. 780, dated the 10th June, 1961 rescinding Notification No. G.S.R. 354, dated the 18th March, 1960.

(iii) The Sugar (Movement Control) (Third Amendment)